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CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

01.06.2011

OA No. 223/2011

Mr. S. Srivastava, Counsel for applicant.

Heard learned counsel for the applicant.

The present OA is filed against the impugned order of transfer dated 11.02.2011 (Annexure A/1) by which the applicant has been transferred from Jaipur to Rewari. The applicant submits that he has also filed a representation dated 14.02.2011 for canceling his transfer order but the same was rejected vide order dated 02.05.2011. Learned counsel for the applicant submits that the respondents have not decided the representation of the applicant in the right perspective.

Having considered the submission made by the learned counsel for the applicant, we deemed it proper to direct the applicant to file a fresh representation raising all his grievances within a period of two weeks from today and in case the representation of the applicant is filed within the aforesaid period, in that eventuality, the respondents are directed to dispose of his representation expeditiously.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar

(ANIL KUMAR)
MEMBER (A)

AHQ

K. S. Rathore

(Justice K.S. Rathore)
MEMBER (J)

Zoom

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No. 100-10839
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